BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE 1ST DAY OF APRIL, 1987

Present: Hon'ble Justice K.S.Puttaswamy.. Vice Chairman
Hon'ble Shri P. Srinivasan .. Member

Application No. 1372/86

J.Ramanathan, (Rtd) Accounts Officer S/o. Jeevarathnam, R/o. No. 54, Domlur Layout, BANGALORE - 560 071.

. Applicant

(Shri G.A.Anthony Cruze, Advocate)
Vs.

- The Union of India By its Secretary to the Government of India, Ministry of Finance, NEW DELHI.
- 2. The Financial Adviser, Defence Services, Finance Division, Ministry of Defence, NEW DELHI.
- 3. The Controller, General of Defence, Accounts, Ramakrishnapuram, NEW DELHI.

.. Respondents.

(Shri M.S. Padmarajaiah, Advocate)

This application has come up for hearing before this (AM)
Tribunal today. Shri P. Srinivasan, Hon'ble Member made the following:

ORDER

This is a transferred application received from the High Court of Karnataka. The application was fixed for hearing on several occasions when the

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applicant or his counsel did not appear or appeared and asked for adjournment. Finally the matter was fixed for today. In the morning, when the case was called, the Clerk of the applicant's counsel appeared and asked for an adjournment. He was told that no adjournment would be granted as an official from Delhi representing the respondents had come here with the records of the case. The official had also come with the records on 26th March 1987 when the applicant did not come. The case was called out in the afternoom several times, but neither the applicant nor his counsel was present till 4.45 p.m. Therefore, we have proceeded to deal with this matter with the assistance of Shri M.S.Padmarajaiah, the Senior Standing Counsel appearing on behalf of the respondents and Shri Someswaran. Section Officer of the Ministry of Defence.

- 2. The applicant, who retired as an Accounts
 Officer in September 1983, filed this application
 as a Writ Petition in which he complained that he had
 not been promoted to the Indian Defence Accounts
 Service in 1978 and 1980 though he was eligible and
 qualified for such promotion. He also contended
 in his application that his character roll was at
 all material times very good and that there was no
 reason why he should not have been promoted to the
 Indian Defence Accounts Service.
- 3. We have heard Shri Padmarajaiah and have

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17 Hal satisfied/the grading of persons in the zone of consideration has been done carefully and only persons with better grades were preferred to the applicant for being called for interview and for being selected for promotion. In view of this, the applicant's grievance has no substance and we are satisfied that articles 14 and 16 of the Constitution have not been violated.

In the result, the application is dismissed. Parties to bear their own costs.

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perused the records of the promotions made in 1978 and 1980 very carefully. So far as promotions made to the Indian Defence Accounts Service (IDAS) in 1978 are concerned, the applicant was no doubt in the zone of consideration and was one of the persons shortlisted for interview. However, only 12 persons were selected and all the 12 persons were senior to the applicant. The number of vacancies available did not reach up to the applicant. There was a promotion in 1979 to IDAS and the applicant was not considered for promotion in that year as he himself states in the application because he was over-aged. The next promotion to IDAS was taken up in 1980 when the upper age limit was relaxed and the applicant again became eligible. The applicant was in the zone of consideration. 59 persons were short-listed for being called for interview on the basis of assessment of their character rolls. Within the last 5 years, the applicant was graded as very good in three years on the basis of his character rolls and as good for the other two years. Since the selection was on the basis of merit, persons who were graded very good for all the five years or as outstanding and very good were shortlisted for being called for interview and the applicant was left out in the process. Since he was not shortlisted for being called for interview, his name naturally did not find a place in the final selection list.

4. After careful scrutiny of the records we are

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DENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

REVIEW APPLICATION No. 45/87
IN APPLICATION NO. 1372/86(T)
(WP.NO. 5564/84)

COMMERCIAL COMPLEX, (BDA) INDIRANAGAR, BANGALORE-560 038.

DATED: 3-6-87

APPLICANT

Shri J. Ramanathan

Vs

RESPONDENTS

The Secy, M/o Finance and 2 Ors

TO

1. Shri J. Ramadathan No. 54, Domlur Layout Bangalers - 560 071

Shri G.A. Anthony Cruze
 Advocate
 No. 24, L.M. Street
 (Beside) Commercial Street
 Bangalore - 560 001

SUBJECT: SENDING COPIES OF ORDER PASSED BY THE BENCH IN /APPLICATION NO. 45/87

REVIEW

Please find enclosed herewith the copy of the Order passed by this Tribunal in the above said Application on 27-5-87

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(JUDICIAL)

ENCL: As above.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BENGALORE BENCH. BANGALORE

DATED THIS THE TWENTY SEVENTH DAY OF MAY 1987

Present : Hon'ble Shri Dustice K.S.Puttaswamy

. Vice-Chairman

Hon'ble Shri P. Srinivasan

... Member (A)

PEVIEW APPLICATION No.45/87

J.Ramanathan, No.54, Domlur Layout, Bangalore-560 071.

... Applicant

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The Union of India by its Secretary, Ministry of Finance, New Delhi.

The Financial Adviser, Defence Services, Finance Division, Ministry of Defence, New Delhi.

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The Controller General of Defence Accounts, R.K. Puram, New Delhi.

... Respondents.

This Review application came up for admission before this Tribunal today. Hon'ble Vice Chairman made the following:

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Case called. Shri J. Ramanathan applicant in the case submits that he may be heard in support of his application and the case defided. We have heard the applicant.

2. In this application made under Section 22(3)(f) of the Administrative Tribunals Act, 1985, the applicant who was also the applicant in the original application, has sought for a review of our order made on 1.4.1987 dismissing his application No.1372/86.

3. In his original application which was a transferred application from the High Court of Karnataka the applicant has challenged his non selection from the cadre of Accounts Officer to the Indian Defence Accounts Services Group A in the years 1978 and 1980. On 1.4.1987, the applicant and his learned counsel were absent. But notwithstanding the same we examined the papers including the original papers relating

to the non selection of the applicant on the two occasions and found that his challenge against his nonselection in 1978 and 1980 was not merited. On that view we dismissed the application by a considered order.

This Review !

In the original application the applicant is virtually asking us to reexamine our order as if we are a court of appeal against our own order. We are of the view that every one of the grounds urged in the application and reiterated before us with considerable zeal and emphasis do not disclose an error apparent on the face of the record or disclose any other ground that justifiably falls within the perview of order 47 of Rule 1 of CPC. In an application for review it is not open to this Tribunal to reexamine its own order and come to a different conclusion. In this view this application is liable to be rejected at the admission stage.

We, therefore, reject this application at the admission stage without reference to the Respondents.

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CERTRAL ADMINISTRATION

BANGALORE